

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.410
CA/449/ND/2021, CA/278/ND/2022
IN
CP/93/ND/2020

IN THE MATTER OF:

Mr.Sanjay Markan	...	Applicant
Versus		
Deltos Infra Pvt Ltd	...	Respondent

Order under Section 241-242

Order delivered on 21.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: CP No. 93/ND/2020, CA No. 449/ND/2021 & CA No. 278/ND/2022
	Mr. Anindya Malhotra, Mr. Shaurya Lamba & Mr. Rishabh Goel Advocates
For the Respondent	: Mr. Jay Kishor Singh & Mohit Raj Advocates

ORDER

CA/449/ND/2021

Pleadings are complete, let the matter be fixed for **18.11.2022.**

CA/278/ND/2022

Reply has not been filed on behalf of the respondent. Let the same be filed within 14 days, failing which the right shall stand closed. No further opportunity shall be given.

Rejoinder if any, be filed within 7 days thereafter.

Let the matter be fixed for completion of pleadings and arguments on

18.11.2022.

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

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DHARMINDER SINGH
MEMBER (JUDICIAL)